

**CC No. 203/2019
CBI Vs. K. D. Biswal**

11.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.
Sh. Vipin Bhardwaj, Advocate/Associate Counsel for the
accused.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Ld. Associate Counsel submits that matter is still pending before the Hon'ble Court and next date of hearing is 05.11.2020.

Accordingly, list on 27.11.2020 at 10.30 AM for further proceedings.

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

**Criminal Revision No. 31/2020
CBI Vs. M/s Intercon Infotech Private Limited and Others**

11.09.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI/revisionist.
Sh. Mudit Jain, Advocate for Vikas Mehra (R-3), Harmeek Chahal (R-9) and HM informatics (R-10).
Sh. Ganesh Khanna, Advocate for Ashwani Wadhva (R-2), Suresh Verma (R-4), Kunatully Balan Santosh (R-5), M/s Digitec Computers (R-6) and M/s Kopou Infosystem (R-7).
Sh. Madhukar Pandey, Advocate for M/s Intercorn Recyclopolis (R-11).

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

As per the report of Ahlmad, notices could not be issued to R-1, R-8 and R-12 due non-availability of their mobile/WhatsApp numbers.

Let fresh notices be issued to R-1, R-8 and R-12 directly through holding IO for the next date of hearing.

In the meantime, Sh. Mudit Jain, Advocate submits that there is already an Official Liquidator appointed for R-1 and he (Official Liquidator) shall be representing R-1.

List on 21.09.2020 at 02.30 PM for completion of appearance of R-1, R-8 and R-12, through VC.

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(SUJATA KOHLI)
District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

**Criminal Revision No. 11/2020
Siddharth Chandra Vs. CBI**

11.09.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for arguments on the application for condonation of delay in cross/connected revision i.e. Crl. Revision No. 31/2020 CBI Vs. M/s Intercon Infotech Private Limited and Others. However, notices to R-1, R-8 and R-12 could not be issued in the said revision.

Accordingly, list on 21.09.2020 at 02.30 PM alongwith the connected/cross revision for completion of appearance.

Till then, interim orders to continue.

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(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

**Criminal Revision No. 14/2020
Ashwani Wadhva Vs. CBI**

11.09.2020

Present: Sh. Ganesh Khanna, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Today, the matter is listed for arguments on the application for condonation of delay in cross/connected revision i.e. Crl. Revision No. 31/2020 CBI Vs. M/s Intercon Infotech Private Limited and Others. However, notices to R-1, R-8 and R-12 could not be issued in the said revision.

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District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

Criminal Revision No. 18/2020
Suresh Verma & Anr. Vs. CBI

11.09.2020

Present: Sh. Ganesh Khanna, Advocate for Revisionists.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

**Criminal Revision No. 20/2020
Harmeek Chahal Vs. CBI**

11.09.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

Criminal Revision No. 22/2020
M/s H.M. Informatics Pvt. Ltd. Vs. CBI

11.09.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

Criminal Revision No. 23/2020
Vikas Mehra Vs. CBI

11.09.2020

Present: Sh. Mudit Jain, Advocate for revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/11.09.2020

Criminal Revision No. 29/2020
M/s Intercorn Recyclopolis Pvt. Ltd. Vs. CBI

11.09.2020

Present: Sh. Madhukar Pandey, Advocate for Revisionist.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

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